

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/471(MB)2024

IN THE MATTER OF

Mr. Ashok Raghunath Angane

VS

Sana Homes Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ankit Pitti (VC)

For the Respondent: Adv. Dharam Jumani (VC)

ORDER

Notice of Motion:- Adv. Dharam Jumani accepts notice of behalf of the Respondent and prays for time to file reply. Let the reply be filed before the next date by furnishing an advance copy to the counsel for the Petitioner and also a hard copy for the Court. Adjourned to **12.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)